

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****CIVIL APPLICATION (FOR JOINING PARTY) NO. 1 of 2024****In****R/WRIT PETITION (PIL) NO. 28 of 2024****With****CIVIL APPLICATION (FOR JOINING PARTY) NO. 2 of 2024****In****R/WRIT PETITION (PIL) NO. 28 of 2024**

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GUMTREE TRAPS PVT. LTD. &amp; ORS.

Versus

NARENDRASINH CHHTRASINH RANA &amp; ORS.

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Appearance:

MR BRIJESH TRIVEDI for MR YH VYAS(1001) for the PETITIONER(s) No.

1,2,3,4,5,6

MS HETAL PATEL ASSISTANT GOVERNMENT PLEADER for the

RESPONDENT(s) No. 3

MR DHARMESH C GURJAR(5170) for the RESPONDENT(s) No. 1

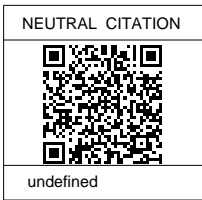
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***CORAM: HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA  
AGARWAL******and******HONOURABLE MR. JUSTICE PRANAV TRIVEDI*****Date : 18/10/2024****IA ORDER*****(PER : HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA AGARWAL)***

1. Heard the learned counsel for the applicants and perused the record.

2. The present application seeking for joining party has been filed by the persons claiming to be manufacturers and engaged in the sale of rodent/rat glue trap sand.

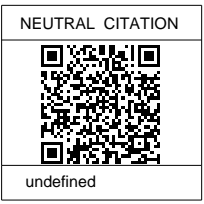
3. The contention of the Mr. Brijesh Trivedi, learned counsel appearing for the applicants is that applicants are necessary and



proper parties in the present Public Interest Litigation, wherein prayer has been sought to prohibit the usage of glue trap method to catch rodents which causes unnecessary pain and sufferings to the animals. The question before this Court is about strict implementation of the provisions of Prevention of Cruelty to Animals (Establishment and Regulation of Societies for Prevention of Cruelty to Animals) Rules, 2001 (for short the "Rules, 2001"). The issue has been raised in the present Public Interest Litigation is about non-implementation of the Circular dated 05.09.2023 issued by the Gujarat State Animal Welfare Board, Gandhinagar.

4. Taking note of the controversy in the present Public Interest Litigation which is pertaining to the implementation of the Rules 2001, we do not find any good ground to entertain both the applications of the manufactures or seller of the glue trap. The Court is not supposed to look into the interest of the manufactures or seller, in case it has reached to the conclusion that the use of glue traps and glue boards to catch rodents, amounts to cruelty upon the innocent animals, including wildlife animals such as rodents, birds, lizards, snakes, bats, squirrels etc., in the larger interest of justice.

5. Both the applications seeking for joining parties are accordingly rejected. It is open for the applicants to avail the



statutory remedy available to them.

**(SUNITA AGARWAL, CJ)**

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**(PRANAV TRIVEDI,J)**